

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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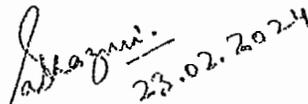
Subject: Resumption of Practice as an Advocate.

NOTIFICATION

No: 134 of 2024/ RG/LP Dated: 23-02-2024

It is hereby notified Shri Mufti Mohd Muzaffar S/O Sh. Mufti Salam-ud-Din R/O House No.110, Sector 3, Lane 2, Gulberg Colony Hyderpora Srinagar, bearing Certificate of Enrolment No.JK-316/1987 dated 3rd July 1987, who had voluntarily suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

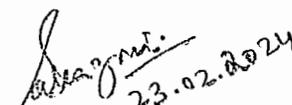

(Assistant Registrar)
L.P. Section, Main Wing
Srinagar

No: 5241-5251 /RG/LP Dated: 23-02-2024

Copy to the: -

1. Principal District & Sessions Judge, Srinagar.
2. Registrar Judicial, High Court Wing Srinagar.
3. Secretary, Bar Council of India, New Delhi.
4. President, J&K High Court Bar Association, Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also for keeping record of the same.
8. Shri Mufti Mohd Muzaffar S/O Sh. Mufti Salam-ud-Din R/O House No.110, Sector 3, Lane 2, Gulberg Colony Hyderpora Srinagar

.....for
information.


Assistant Registrar(L.P)